

HIGH COURT OF JAMMU AND KASHMIR

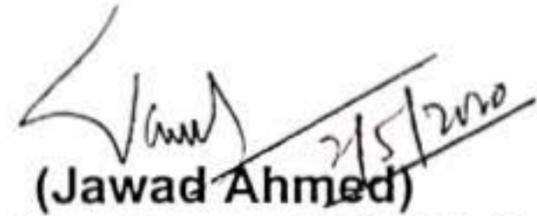
(Office of the Registrar General at Jammu)

ORDER

No. 1603/GS

Dated 02/05/2020

In continuation to the Order No. 1585/GS dated 23.04.2020, Hon'ble the Chief Justice has been pleased to direct that wherever advocates find difficulty in tracing their files, the Registrar Judicial of the concerned Wing, on request, shall provide them soft copy of the paper book of such cases, if available, so as to enable the advocates to prepare their cases and also to determine whether such cases have become infructuous or can be withdrawn.


(Jawad Ahmed)

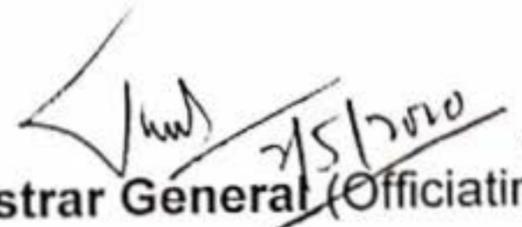
Registrar General (Officiating)

No. 44535-42/GS

Dated 02/05/2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information her Lordship.
2. Secretary to Hon'ble Mr./Mrs Justice _____
....for information of their Lordships.
- 3-4. Registrar Judicial, High Court of J&K, Jammu/ Srinagar.
- ✓ 5. Registrar Computers, High Court of J&K, Jammu.
- 6-7. Secretary J&K High Court Bar Association, Jammu/Srinagar.
.....for information.


(Jawad Ahmed)

Registrar General (Officiating)